

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 25-3-1985

NOTIFICATION
INCOME-TAX

No. 6174 (F.NO. 398/6/85-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 5104 (F.No. 398/5/83-IT(B) dated the 25.2.83, the Central Government hereby authorises Shri S.K. Majumdar, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri S.K. Majumdar takes over charge as Tax Recovery Officer.


(B.E. Alexander)


Under Secretary to the Govt. of India.

To

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(DT), Staff College, Nagpur.
3. The C&AG of India, New Delhi.
4. The Accountant General, Assam, Shillong.
5. The Chief Secretary, Govt. of Assam, Shillong.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Shillong.
8. IAC, Inspection Division, CBDT, Vikas Bhavan, New Delhi.
9. Central Cell, DI(RS&PR), New Delhi (2 copies for issue and distribution).
10. ITCC Section, CBDT, New Delhi.
11. Hindi Section, Department of Revenue.
12. Guard File.


(B.E. Alexander)

Under Secretary to the Govt. of India.

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